

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. CONF/HCJ/COMMITTEES/2017/10

Date : 22.11.2017

The existing Committees require rationalisation for expeditious disposal of administrative work in the High Court. Further, some Committees have become redundant. In supersession of all earlier orders issued in this regard, the revision of the Committees is made as follows :-

| S. No | PURPOSE FOR WHICH CONSTITUTED | CHAIRMAN & MEMBERS OF THE REVISED COMMITTEES |
|-------|---|--|
| 1. | <p>ADMINISTRATIVE COMMITTEE :</p> <ul style="list-style-type: none">• To act for the Court in its administrative business in respect of the matters enumerated in sub-rule (a) and (b) of Rule 17 of the Rajasthan High Court Rules, 1952 and other matters to be decided by the Hon'ble Chief Justice.• To consider the relevant Rules of the State Government and other High Courts for recording remarks relating to "integrity doubtful" or "integrity withheld" or any other remarks concerning the integrity of the Judicial Officer in his Annual Confidential Reports which is an in-house procedure and make recommendations for such in-house procedure.• To consider the matter of transfers and postings of all Judicial Officers. | <p>Hon'ble the Chief Justice Hon'ble Mr. Justice K.S. Jhaveri Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice G.K. Vyas Hon'ble Mr. Justice M.K. Maheshwari</p> |
| 2. | <p>HIGHER JUDICIARY COMMITTEE :</p> <p>To consider the following matters relating to District Courts and District Judges and Additional District Judges:-</p> <ul style="list-style-type: none">(i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection.(ii) promotion of Senior Civil Judges as ADJ (FT)/ ADJ(iii) Representations from Judicial Officers regarding service problems.(iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation.(v) Questions relating to seniority.(vi) Investiture of powers.(vii) General supervision and control.(viii) Camp sittings.(ix) Review of remarks, if any, made by Portfolio Judges in inspection Notes.(x) Establishment of new Courts.(xi) To consider the cases of Judicial Officers in District Judge cadre for compulsorily retirement.(xii) To evolve appropriate methods within the existing system to fill up the vacancies for appointments of District Judges expeditiously and to look into the matter and suggest steps including the centralised recruitment system.(xiii) Such other matters as the Chief Justice may place before the Committee.(xiv) To adopt its own mechanism including constitution of the Sub-Committee, while considering the matters entrusted to it. | <p>Hon'ble Mr. Justice K.S. Jhaveri Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice G.K. Vyas Hon'ble Mr. Justice Vijay Kumar Vyas</p> |

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3. **LOWER JUDICIARY COMMITTEE :**

To consider the following matters relating to Senior Civil Judge and Chief Judicial Magistrate/ Addl. Chief Judicial Magistrate and Civil Judge and Judicial Magistrate First Class and their Courts :-

- (i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection.
- (ii) Temporary promotion of Officer as Senior Civil Judges.
- (iii) Representations from Judicial Officers regarding service problems.
- (iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation.
- (v) Questions relating to seniority.
- (vi) Investiture of powers.
- (vii) General supervision and control.
- (viii) Camp sittings.
- (ix) Appointment of Special Magistrates
- (x) Review of remarks, if any, made by Portfolio Judges in inspection Notes.
- (xi) Establishment of new Courts.
- (xii) To consider the cases of Judicial Officers in Senior Civil Judge cadre for compulsorily retirement.
- (xiii) To consider suitability and to recommend the names of officers for promotion to the cadre of Senior Civil Judge pursuant to Rule 29 of RJS Rules, 2010.
- (xiv) Such other matters as the Chief Justice may place before the Committee.
- (xv) To adopt its own mechanism including constitution of the Sub-Committee, while considering the matters entrusted to it.

Hon'ble Mr. Justice Sangeet Raj Lodha
Hon'ble Mr. Justice M.N. Bhandari
Hon'ble Ms. Justice Sabina
Hon'ble Mr. Justice Goverdhan Bardhar

4. **(a) BUILDING COMMITTEE FOR RAJASTHAN HIGH COURT, JODHPUR**

For Jodhpur :

• To consider the matters relating to constructions in general in the High Court premises and maintenance of the residential bungalows of the Hon'ble Judges, Garden, beautification, allotment of canteens, cycle stand, parking, photo-stat shops and all other connected and incidental matters.

• To consider the matter regarding construction of new High Court Building at Jhalamand and to oversee the expeditious completion of new High Court building at Jhalamand, Jodhpur and the matter incidental thereto.

Hon'ble Kumari Justice Nirmaljit Kaur
Hon'ble Mr. Justice Arun Bhansali
Hon'ble Mr. Justice Vinit Kumar Mathur

(b) BUILDING COMMITTEE FOR RAJASTHAN HIGH COURT, JAIPUR

For Jaipur :

To consider the matters relating to constructions in general in the High Court premises and maintenance of the residential bungalows of the Hon'ble Judges, oversee and supervise functioning and operation of Museum, Garden, beautification, allotment of canteens, cycle stand, parking, photo-stat shops and all other connected and incidental matters.

Hon'ble Mr. Justice M.N. Bhandari
Hon'ble Mr. Justice Deepak Maheshwari
Hon'ble Mr. Justice Inderjeet Singh

- 5
- To look into all the aspects relating to Court buildings and residences of Judicial Officers in the subordinate courts.
 - To propose Rules for allotment of Government buildings in control of District Judges in the subordinate Courts for running canteens, and for commercial activities like xerox machine, fax/internet services, sale of law books, or other type of works, and the conditions, on which such Government buildings in control of District Judge, may be given on licence
 - To consider and oversee the extensive planning and material changes required for shifting and re-location of various Subordinate Courts of the two Sessions Divisions Headquartered at Jodhpur in the old building of High Court, on being vacated by the High Court.

Hon'ble Kumari Justice Nirmaljit Kaur
Hon'ble Mr. Justice Vinit Kumar Mathur
Hon'ble Mr. Justice M.K. Garg

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| <p>6 • Rules Committee under Section 123(3) of the Code of Civil Procedure, 1908.</p> <p>• To consider about the amendment in Section 327(2) & (3) of Cr.P.C. for providing protective umbrella to the sensitive material of top secret nature and to restrict publication of such material in the garb of court proceedings.</p> | <p>Hon'ble Mr. Justice M.N. Bhandari Hon'ble Mr. Justice Sandeep Mehta Hon'ble Mr. Justice Arun Bhansali Advocate General Chairman, Bar Council of Rajasthan President, Rajasthan High Court Advocates' Association, Jodhpur President, Rajasthan High Court Bar Association, Jaipur The District & Sessions Judge, Metropolitan City, Jodhpur Mr. J.P. Goyal, Senior Advocate, Jaipur Mr. Mahesh Bora, Senior Advocate, Jodhpur.</p> |
| <p>7 • To consider the matter regarding recovery and fixation of rent of Advocate Chambers.</p> <p>• To consider all the questions relating to allotment of Advocates Chambers and to consider the representations relating to allotment of space, chambers to the members of Bar Association</p> | <p>AT JODHPUR: Hon'ble Mr. Justice P.K. Lohra Hon'ble Dr. Justice P.S. Bhati President, Rajasthan High Court Advocates' Association, Jodhpur President, Rajasthan High Court Lawyers' Association, Jodhpur Additional Chief Engineer, P.W.D.</p> <p>AT JAIPUR: Hon'ble Mr. Justice K.S. Ahluwalia Hon'ble Mr. Justice S.P. Sharma President, Rajasthan High Court Bar Association, Jaipur Additional Chief Engineer, P.W.D.</p> |
| <p>8 STEERING COMMITTEE : As per the national Policy and Action plan for Implementation and Communication Technology in the Indian Judiciary prepared by the E-Committee, Supreme Court of India for implementation of the action plan.</p> <p>The Steering Committee would be associated i.e. Sub-Committee pertaining to the Administrative-cum-Technical members to assist the Hon'ble Steering Committee for deciding the configuration of hardware and further to assist the Purchase/Procurement committee for purchasing the hardware and LAN work etc.</p> | <p>Hon'ble Mr. Justice Mohammad Rafiq-Chairman Hon'ble Mr. Justice K.S. Ahluwalia-Member Hon'ble Mr. Justice V.S. Siradhana- Member</p> <p>1. Registrar-cum-Central Project Co-ordinator, Rajasthan High Court, Bench, Jaipur 2. Secretary to DoIT&C, Government of Rajasthan or a person authorised by him. 3. Accounts Officer, Rajasthan High Court, 4. O.I.C.-NIC High Court Computer Cell, Rajasthan High Court Bench, Jaipur</p> |
| <p>9 ARREARS COMMITTEE : To prepare an action plan to liquidate the backlog of arrears and more particularly cases which are pending for more than five years and also To consider and suggest making of scientific and rational analysis as regards accumulation of arrears and devise a road-map for High Court and jurisdictional subordinate courts to arrest arrears of cases taking into account average institution, pendency and disposal of cases and to ensure speedy trial within a reasonable period of time.</p> | <p>Hon'ble Mr. Justice K.S. Jhaveri Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Banwari Lal Sharma</p> |
| <p>10 (A) Governing Council of the Judicial Academy.</p> <p>(B) Working Committee for Judicial Academy</p> | <p>Hon'ble the Chief Justice, Patron-in-Chief Hon'ble Mr. Justice G.K. Vyas, Chairman Hon'ble Mr. Justice Sangeet Raj Lodha-Member Hon'ble Kumari Justice Nirmaljit Kaur-Member Hon'ble Dr. Justice P.S. Bhati-Special Invitee Director, Rajasthan State Judicial Academy, Jodhpur</p> <p>Hon'ble Mr. Justice G.K. Vyas, Chairman Hon'ble Mr. Justice Pratap Krishna Lohra</p> |

- 11 • For suggesting amendments in the Rajasthan Judicial Service Rules, 2010.
 • To suggest amendments in the Rules of High Court of Judicature for Rajasthan, 1952.
 • To examine and consider the amendments in the Rajasthan High Court Staff Service Rules, 2002.
 • To examine and suggest amendment in Rajasthan Subordinate Courts Ministerial Establishment Rules, 1986.
 • To revisit the Rajasthan Right to Information (High Court and Subordinate Courts) Rules, 2006 for considering amendments therein.
- Hon'ble Mr. Justice K.S. Jhaveri
 Hon'ble Mr. Justice Sangeet Raj Lodha
 Hon'ble Mr. Justice K.S. Ahluwalia
 Hon'ble Mr. Justice Dinesh Mehta
 Hon'ble Mr. Justice Ashok Kumar Gaur
- 12 **Purchase Committee :**
A. For purchases above Rs. 5,00,000/- and upto Rs. 50,00,000/-
- AT JODHPUR :-**
 Hon'ble Mr. Justice P.K. Lohra
 Hon'ble Mr. Justice Vijay Bishnoi
- AT JAIPUR :-**
 Hon'ble Mr. Justice V.S. Siradhana
 Hon'ble Mr. Justice Banwari Lal Sharma
- B.** For purchase of articles worth upto Rs.5,00,000/- (Rupees Five Laacs).
- AT JODHPUR :-**
 Registrar (Admn.)
 Registrar (Classification)
 Dy. Registrar (Accounts)
 Junior Accountant
- AT JAIPUR :-**
 Registrar (Admn.)
 Registrar (Vigilance)
 Registrar (Classification)
 Accountant
- 13 • To consider promotion matters and such other matters relating to Rajasthan High Court Staff.
 • For recommendation to the State Government for revision of the Pay Scales in the High Court and restructuring of the Library Staff.
 • To consider the issues of general welfare.
 • To consider the cases of Officers (excluding RHJS & RJS Officers), members of the Ministerial Staff and Class IV employees of this Court for compulsory retirement under Rule 53(1) of the Rajasthan Civil Services (Pension) (Amendment) Rules, 1999
- The Registrar General
 The Registrar (Admn.), RHC, Jodhpur
 The Registrar (Admn.), RHC Bench, Jaipur
- 14 • For the administration and allotment of Rajasthan High Court Guest House Jodhpur/Jaipur and Judges Bungalows.
 • For protocol purposes, facilities to retired Hon'ble Judges, providing vehicles to Hon'ble Judges, Officers, Officials of the High Court Establishment for discharge of protocol duties, maintenance of High Court Guest House, Jodhpur/Jaipur, medical facilities and reimbursement of claims of Hon'ble Judges and other ancillary matters.
- At Jodhpur :**
 Hon'ble Mr. Justice Arun Bhansali
- At Jaipur :**
 Hon'ble Mr. Justice Prakash Gupta
- 15 • To hear and decide the departmental appeals preferred by the staff of Rajasthan High Court against the order of disciplinary authority passed in departmental enquiries.
 • For the disposal of appeals against the orders of dismissal, removal, compulsory retirement and demotion of ministerial and Class IV employees after following the procedure as laid down in R.C.S. (CCA) Rules, 1958 and to hear and dispose of the appeals, representations filed by the members of ministerial staff and Class IV employees of the subordinate courts against the orders of District Judge in the matter of conditions of service.
- Jurisdiction of Principal Seat :**
 Hon'ble Mr. Justice P.K. Lohra
- Jurisdiction of Bench at Jaipur :**
 Hon'ble Ms. Justice Sabina

- 16 To scrutinize the applications for appointment of Guardian-ad-Litem.
- For Jodhpur :**
Hon'ble Mr. Justice Vijay Bishnoi
Hon'ble Mr. Justice Vinit Kumar Mathur
- For Jaipur :**
Hon'ble Mr. Justice Alok Sharma
Hon'ble Mr. Justice G.R. Moolchandani
- 17 For publishing News Letter of Rajasthan High Court.
- Hon'ble Kumari Justice Nirmaljit Kaur
Hon'ble Mr. Justice Vijay Bishnoi
Registrar General-Convener
- 18 • Budget and Finance committee of High Court & Subordinate Judiciary for matters relating to the Annual Budget of High Court & the Subordinate Judiciary as well as all incidental matters pertaining to finance as may be referred to, by Hon'ble the Chief Justice.
• For preparing action plan and to oversee the utilisation of funds of XIV Finance Commission allocated for Rajasthan.
- Hon'ble Mr. Justice Ajay Rastogi
Hon'ble Mr. Justice Pankaj Bhandari
Hon'ble Mr. Justice Ashok Kumar Gaur
and persons to be co-opted by the Committee.
- 19 • Pursuant to the guidelines provided by Chairperson, Mediation and Conciliation Project Committee, Supreme Court of India vide letter dated 03.02.2010, a committee of three judges constituted to monitor :-
• Awareness Programmes for specified groups (Judges, Lawyers, NGOs, Trade & Commerce Associations etc.);
• Training Programmes for Referral Judges/ Co-ordinators; and
• To consider the amendments in Mediation Rules or suggest New Rules.
- Hon'ble Mr. Justice K.S. Jhaveri
Hon'ble Mr. Justice Mohammad Rafiq
Hon'ble Mr. Justice Sangeet Raj Lodha
- 20 'State Court Management Systems Committee (SCMSC)' and 'State Court Development and Plan Committee {(SCDPC) (Core of SCMSC)}' on the lines of NCMS (Pursuant to the decision taken in the Chief Justices' Conference, 2013)
- State Court Management Systems Committee (SCMSC)**
Hon'ble Mr. Justice Ajay Rastogi -Chairman
Hon'ble Mr. Justice M.N. Bhandari
Hon'ble Mr. Justice Pankaj Bhandari
Registrar General
Director, Rajasthan State Judicial Academy
Officer on Special Duty (Finance & Infrastructure- Full Time Member Secretary
- The Committee is authorised to co-opt as many as members, as deemed proper, on the lines of NCMS. The Committee may also form sub-committee(s) for particular issue(s) involved.
- State Court Development and Plan Committee {(SCDPC) (Core of SCMSC)}**
Hon'ble Mr. Justice Ajay Rastogi
Hon'ble Mr. Justice M.N. Bhandari
Hon'ble Mr. Justice Pankaj Bhandari
Director, Rajasthan State Judicial Academy
- The Committee is authorised to co-opt the members (maximum 2 in number), if needed.
- A vision statement shall be prepared by the Committee comprising of :-
Registrar (Rules)
Director, Rajasthan State Judicial Academy
- at the earliest, and the propositions so prepared shall be placed before the SCMSC.

- 21 **A.** Procurement Committee under Rule 3 of Rajasthan Transparency in Public Procurement Rules, 2013 for purchase above Rs.50 Laacs.
- Hon'ble Mr. Justice G.K. Vyas
Hon'ble Mr. Justice Dinesh Mehta
Hon'ble Mr. Justice M.K. Garg
Registrar (Admn.), RHC, Jodhpur-Nodal Officer.
- (The Hon'ble members of the committee may nominate a technical expert to assist, if required.)
- Committee for the purpose of preparation of bidding documents, opening of bids, evaluation of bids, monitoring of contract and for assistance in general.
- Registrar (Admn.)
Registrar (Classification)
Dy. Registrar (Accounts)
Accountant
- Appellate Authority under section 38 of the Rajasthan Transparency in Public Procurement Act, 2012.
- Hon'ble the Chief Justice.
Hon'ble Mr. Justice Sandeep Mehta
Hon'ble Mr Justice Dinesh Mehta
- B.** Pursuant to the provisions of the Rajasthan Transparency in Public Procurement Act, 2012 and Rajasthan Transparency in Public Procurement Rules, 2013, following officers are nominated for publishing of procurement related information/documents on Rajasthan State Public Procurement Portal i.e. [Http://sppp.rajasthan.gov.in](http://sppp.rajasthan.gov.in) for purchase of articles worth above Rs.1 lac and upto Rs.50 lacs.
- Registrar (Admn.), RHC, Jodhpur - Nodal Officer
DIO, Computer Cell, RHC, Jodhpur - Expert
- 22 Internal Complaints Committee as per Section 4 of the Sexual Harassment of Women at Work Place (Prevention, Prohibition & Redressal) Act, 2013
- 1. FOR THE MATTERS PERTAINING TO HON'BLE JUDGES AND JUDICIAL OFFICERS :**
- Chairperson -Hon'ble Kumari Justice Nirmaljit Kaur
Members - Hon'ble Mr. Justice Vijay Bishnoi
Hon'ble Mr. Justice M.K. Garg
Dr. Nupur Bhati, Advocate
- 2. FOR THE MATTERS PERTAINING TO ADVOCATES AND LITIGANTS AT JODHPUR :**
- Chairperson - Hon'ble Kumari Justice Nirmaljit Kaur
- Members -Hon'ble Mr. Justice Arun Bhansali
Hon'ble Mr. Justice Dinesh Mehta
Dr. Pramila Acharya, Advocate
- 3. FOR THE MATTERS PERTAINING TO ADVOCATES AND LITIGANTS AT JAIPUR :**
- Chairperson -Hon'ble Ms. Justice Sabina
- Members-Hon'ble Mr. Justice Veerendra Singh
Siradhana
Hon'ble Mr. Justice Banwari Lal Sharma
Smt. Sumati Bishnoi, Advocate
- 4. FOR THE MATTERS PERTAINING TO THE STAFF OF HIGH COURT AT JODHPUR :**
- Chairperson -Smt. Meenakshi Dave, Sr. Librarian
- Members - Shri Sushil Purohit, Dy. Registrar
Smt. Usha Sharma, A.O.J.
Smt. Lilamma George
- 5. FOR THE MATTERS PERTAINING TO THE STAFF OF HIGH COURT AT BENCH JAIPUR :**
- Chairperson -Smt. Indu Rangwani, Sr. Dy. Registrar
- Members - Smt. Pushpa Jain, Assistant Registrar
Shri Harish Harsh, Assistant Registrar
Smt. Suryakala Bhandari
- 23 In view of suggestions given by the Bar Council of India and in pursuance of directions given by Hon'ble Supreme Court in Writ Petition (Civil) No.132/1998 Harish Uppal V/s U.O.I. and Anr., Hon'ble the Chief Justice has been pleased to constitute Grievance Redressal Committees as follows
- A. FOR RAJASTHAN HIGH COURT AT JODHPUR**
- Hon'ble Mr. Justice G.K. Vyas
Hon'ble Mr. Justice Sangeet Raj Lodha
Hon'ble Mr. Justice Sandeep Mehta
Chairman, Bar Council of Rajasthan, Jodhpur
President, Rajasthan High Court Advocates Association, Jodhpur

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| | President, Rajasthan High Court Lawyers' Association, Jodhpur Advocate General, Rajasthan. Member, Bar Council of India from the State |
| | <u>B. FOR RAJASTHAN HIGH COURT BENCH AT JAIPUR :</u> Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice K.S. Ahluwalia Hon'ble Mr. Justice Goverdhan Bardhar Chairman, Bar Council of Rajasthan, Jodhpur President, Rajasthan High Court Bar Association, Jaipur Advocate General, Rajasthan Member, Bar Council of India from the State |
| 24 Juvenile Justice Committee for implementation of the directions issued by Hon'ble Supreme Court vide order dated 06.02.2015 in Writ Petition (C) No. 473/2005 – Sampurna Behrua Vs. Union of India & Ors. | Hon'ble Mr. Justice M.N. Bhandari Hon'ble Mr. Justice Sandeep Mehta Registrar (Class.), RHCB, Jaipur – Nodal Officer |
| 25 <u>A.</u> For disposal of condemned /surplus articles lying in Store of the Rajasthan High Court at Jodhpur except the computers & its peripherals. | <u>AT JODHPUR:-</u> Registrar (Admn.) Registrar (Classification) Dy. Registrar (Judicial) O.S.D. Shri Naresh Purohit, Asstt. Registrar Accountant, Treasury (City) |
| | <u>AT JAIPUR:-</u> Registrar (Admn.) Registrar (Classification) Dy. Registrar (Judicial) O.S.D. Shri Suresh Jain, A.O. Accountant, Treasury (City) |
| <u>B.</u> For supervision of auction for record of weeding out cause list results/waste cause list retaining upto 2 years, at Rajasthan High Court | <u>AT JODHPUR:-</u> Dy. Registrar (Judicial) Senior Dy. Registrar (Record) Junior Accountant |
| | <u>AT JAIPUR:-</u> Dy. Registrar (Judicial) Senior Dy. Registrar (Record) Junior Accountant |
| <u>C.</u> To dispose of condemned computers & its peripherals. | Registrar-cum-CPC Registrar (Classification), Jaipur Senior System Analyst NIC, RHC, Jaipur Shri Suresh Jain, A.O. |
| 26 Committee of State Unit constituted in exercise of powers conferred under Rule 6 of the State Unit Bye Laws of Indian Law Institute, New Delhi. | Hon'ble Mr. Justice Ajay Rastogi- Executive Chairman Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Mr. Justice Sandeep Mehta Hon'ble Mr. Justice Vijay Bishnoi Shri M.S. Singhvi, Senior Advocate, Jodhpur Shri Jhanwar Lal Purohit, Sr. Advocate, Jodhpur- Treasurer Shri Eklavya Bhansali, Advocate, Jodhpur - Joint Secretary Shri Ashok Mehta, Advocate, Jaipur Prof. Dr. M.K.Bhandari, Jodhpur Prof. Dr. Satish Shastri, Director, Modi's Girls Law College, Laxmangarh |
| 27 <u>LIBRARY COMMITTEE :</u> | <u>FOR JODHPUR :</u> Hon'ble Mr. Justice Sandeep Mehta Hon'ble Mr. Justice Arun Bhansali Hon'ble Mr. Justice M.K. Garg |

- FOR JAIPUR :**
Hon'ble Mr. Justice K.S. Ahluwalia
Hon'ble Mr. Justice G.R. Moolchandari
Hon'ble Mr. Justice Ashok Kumar Gaur
Hon'ble Mr. Justice Kanwaljit Singh Ahluwalia
Hon'ble Mr. Justice M.K. Maheshwari
Hon'ble Mr. Justice Inderjeet Singh
- 28 For the purpose of purchase of new vehicles & accessories for the Chief Justice/Judges/Officers of the Subordinate Judiciary, Mileage of vehicles and other ancillary matters.
- 29 To supervise and monitor the work of classification of judicial files done by Registrar (Classification).
Both the Registrars (Classification) will coordinate and work in the same & common pattern.
- For Jodhpur :**
Hon'ble Mr. Justice Arun Bhansali
- For Jaipur :**
Hon'ble Mr. Justice Munishwar Nath Bhandari
- 30 To supervise and monitor the progress made by the State Government in regard to seizure of any Narcotic Drugs and Psychotropic and controlled Substances and its storage etc. in compliance of the directions issued vide order dated 28.01.2016 passed by Hon'ble Supreme Court in Criminal Appeal No.652/2012 Union of India Vs. Mohanlal & Anr.
- Hon'ble Mr. Justice Pankaj Bhandari
Hon'ble Mr. Justice S.P. Sharma
- 31 For monitoring the implementation of the resolutions passed in the Chief Justices' Conferences and timely completion of projects and to facilitate a proper co-ordination between the officials at District Level and the decision making authorities of the State Government including the Chief Secretaries, Secretaries in the Departments of Finance, Public Works and Law.
- Hon'ble Mr. Justice Ajay Rastogi
Hon'ble Mr. Justice Sangeet Raj Lodha
Registrar (Rules) -Nodal Officer
- State Level Committee**
Hon'ble Mr. Justice G.K. Vyas
Hon'ble Mr. Justice M.N. Bhandari
Hon'ble Mr. Justice Sandeep Mehta
Hon'ble Mr. Justice Prakash Gupta
- Chief Secretary, Rajasthan - Co-opted Member
Principal Secretary (Finance) - Co-opted Member
Chief Engineer (PWD) - Co-opted Member
Principal Secretary, Law - Co-opted Member
- District Level Committee**
Portfolio Judge (Inspecting Judge of the Judgeship)
Principal District Judge
CJM -Nodal Officer
Senior Most P.O. or P.O. (if project is related to outlying Courts)
Executive Engineer (PWD)
- 32 To submit its status report regarding Court buildings and the residential quarters for Judicial Officers in Forms 'B' every month to the Hon'ble Supreme Court through the Monitoring Committee. (Committee constituted pursuant to the directions given by Hon'ble Supreme Court in I.A. No.279 in Writ Petition (C) No.1022/1989 dated 27.09.2010).
- Hon'ble Administrative Judge
Hon'ble Mr. Justice Prakash Gupta
Registrar General - Member
The Principal Secretary to the Government,
Law Deptt. Cum L.R., Jaipur.
Chief Engineer, P.W.D., Jaipur
- 33 To impress upon the executives of the Bar to dispense with the printing of Cause Lists by the High Court except for the Printing of bare minimum copies for the purpose of the Courts.
- FOR PRINCIPAL SEAT AT JODHPUR:**
Hon'ble the Chief Justice
Hon'ble Mr. Justice G.K. Vyas
Hon'ble Mr. Justice P.K. Lohra
- FOR JAIPUR BENCH, JAIPUR:**
Hon'ble the Chief Justice
Hon'ble Mr. Justice Ajay Rastogi
Hon'ble Mr. Justice M.N. Bhandari

34. For sensitization of Judges posted in Family Courts and to suggest modalities for timely justice in family matters. Hon'ble Kumari Justice Nirmaljit Kaur
Hon'ble Dr. Justice P.S. Bhati
35. For monitoring expeditious trial and disposal of anti-corruption cases. Hon'ble Mr. Justice K.S. Jhaveri
Hon'ble Mr. Justice G.R. Moolchandani
36. To periodically oversee the progress of cases under The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 (PCPNDT Act) in compliance of directions issued by Hon'ble Supreme Court vide judgment dated 08.11.2016, passed in Writ Petition (Civil) No.349/2006 - Voluntary Health Association of Punjab V/s. Union of India and Others. committee. **FOR JODHPUR:**
Hon'ble Kumari Justice Nirmaljit Kaur
FOR JAIPUR:
Hon'ble Ms. Justice Sabina
37. To consider draft of Rajasthan High Court Rules proposed by Sub-Committee headed by Hon'ble Mr. Justice Pana Chand Jain, former Judge of Rajasthan High Court. 1. Hon'ble Mr. Justice Mohammad Rafiq
2. Hon'ble Mr. Justice M.N. Bhandari
38. For the purpose of finalisation of seniority of the officers of District Judge Cadre. 1. Hon'ble the Chief Justice
2. Hon'ble Mr. Justice K.S. Jhaveri
3. Hon'ble Mr. Justice Ajay Rastogi
4. Hon'ble Mr. Justice Vijay Kumar Vyas
5. Hon'ble Mr. Justice Sanjeev Prakash Sharma

Sd-
CHIEF JUSTICE

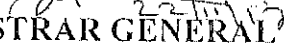
No. PA/RG/COMMITTEES/2017/2464

Date : 22.11.2017

Copy also forwarded to the following for information and necessary action:-

1. Registrar (Vig.)/ (Admn.)/ (Rules)/ (Class.)/ (Exam.)/ OSD (F&I), Rajasthan High Court, Jodhpur.
2. Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to circulate it amongst the Hon'ble Judges at Jaipur Bench through Private Secretaries.
3. Registrar (Vig.)/ (Writs)/ (Class.) / Registrar-cum-C.P.C., Rajasthan High Court Bench, Jaipur.
4. Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
5. Director, Rajasthan State Judicial Academy, Jodhpur.
6. All Sr. Dy./Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. O.S.D., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
8. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
9. All Assistant Registrars of Administrative Sections, Rajasthan High Court, Jodhpur/ Bench Jaipur.
10. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
11. All A.O.Js. of Administrative Sections/ A.A.Os., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
12. All concerned.

BY ORDER


REGISTRAR GENERAL